

OA 338/89.

(11)

JUNE 28, 199A.

Shri S. Natrajan, counsel, appears on behalf of Shri G. K. Masand for the applicant.

Shri S. S. Karkera for Shri P. M. Pradhan for the respondents.

The applicant has stated that the respondents have substantially complied with the orders of the Tribunal. In the circumstances, he wishes to withdraw the O.A. permission is granted. Accordingly, the O.A. is disposed, since the same is withdrawn. Liberty to file a fresh O.A. if he is still aggrieved by the implementations

28/6/90

The OA is disposed of.

M. R. KOLHAYKAR

(M. R. KOLHAYKAR)
MEMBER (A)

B. S. HEQDE

(B. S. HEQDE)
MEMBER (J)

28/6/90
Order/Judgement despatched
to Applicant/Respondent (A)
on 6/7/90

11/7/90